

I took the one less travelled by,  
And that has made all the difference."

The road we have chosen is true democracy.

**Shri U. C. Patnaik (Ghumsur):** A very important point raised by me has not been replied, namely, that there is no provision at all in the Budget for civil defence measures. This is an important point and, particularly so in view of the present tension in regard to foreign aid to Pakistan and foreign pockets in India.

**Shri C. D. Deshmukh:** I may point out that the hon. Member was not present when I spoke yesterday evening and said explicitly that when Defence Ministry and Home Ministry affairs are discussed this matter will be dealt with.

**Shri U. C. Patnaik:** I wanted a reply by the Finance Minister....

**Mr. Speaker:** Order, order. The Defence Minister, I think, is the best person to reply to it.

#### REPORTING OF SPEECHES IN PRESS

**Shri Tandon (Allahabad Distt.—West):** Mr. Speaker, Sir, before you begin the business of the day, I crave your indulgence to draw your attention to the report, in one of the important newspapers of Delhi, of the speech which I delivered in Parliament yesterday. There are two serious errors to which, I feel, I should draw your attention.

The report attributes to me the following sentence:

"Not a single pie out of the hundreds of crores of rupees spent so far had been devoted to village welfare."

Obviously this would be an untrue statement; I did not make it and could not have made it. What I said was that not one village had been constructed on the plan which

I had placed before Parliament, namely, the garden-house plan. That is what I said and I could not have said that Government had spent nothing on rural welfare.

**The Minister of Finance (Shri C. D. Deshmukh):** On his observations about the village beautiful, I did intend to draw the pointed attention of the Community Projects Administration in regard to that suggestion.

**Shri Tandon:** The second error here is this. The report refers to me as having—

"suggested the appointment of an independent commission, with which the Education Minister would have nothing to do, to give Hindi its proper place within the next 11 years or, in the alternative, a change in the Education Ministry so that it would have a man who would fight resolutely for the cause of Hindi."

My first suggestion has been correctly reported, namely, the appointment of a commission. The alternative suggestion, as reported here, is incorrect. I did not suggest a change in the present Education Ministry. What I said was that if a commission was not likely to be appointed especially for Hindi, a permanent commission, then in that case there should be a special Ministry set up for the purpose of looking after the cause of Hindi during these next eleven years. That is what I said. This part which relates to the Education Ministry has been correctly reported in the Hindi paper *Hindustan*.

This is all, Sir, that I wish to say.

3 P.M.

**Mr. Speaker:** I think the points which the hon. Member has raised require some consideration about the method and procedure of raising this kind of points. I wanted to know as to what he had to say. It seems his intention was only to point out misreporting in the Press.

[Mr. Speaker]

Now, I do not think, really speaking, that should have been raised in this House. There are papers and papers and reporters and reporters and one cannot guarantee that all papers should report correctly or adequately. I was just thinking as to whether it was a question of privilege that the hon. Member was trying to raise, but there seems to be nothing of the kind. In future, whenever any such thing occurs, I think the best course will be to invite my attention to the point in my chamber, so that I could also have the advantage of seeing the proceedings as reported and verify as to whether a particular statement made by the hon. Member is correct—though it may be correct according to his memory—and if it is correct we might see as to what could be done with reference to the particular paper which misreports. Of course, ordinary misreporting will not be taken very serious notice of, or any notice of at all for the matter of that. But in case there is anything deliberately done, anything very grossly done the remedy will be elsewhere and not by an explanation in the House.

I am merely stating this, because the hon. Member's procedure may not be quoted as a precedent to me and every day we may be having, in the House, some Member or the other getting up and complaining about misreporting of his speeches.

#### DEMANDS\* FOR GRANTS

**Mr. Speaker:** The House will now take up discussion of the Demands for Grants Nos. 22, 23, 24 and 25, relating to the Ministry of External Affairs. The Time Table showing the dates on which the Demands in respect of the various Ministries will be taken up has already been circulated. Today, the House will deal with the External Affairs Ministry. Regarding the time-limit for speeches, the usual

practice has been to fix a time limit of 15 minutes for all Members including Movers of cut motions and 20 minutes, if necessary, for Leaders of Groups, subject to that time being cut out in the whole time allotted to that Group. The time taken, as usual, by the Ministers in the reply in the end will be excluded.

I have here a number of cut motions to these various Demands. I would urge upon hon. Members and Leaders of Groups to hand over the numbers of those cut motions which they select, to the Secretary in 15 minutes. I will treat them as moved, if those hon. Members in whose names those cut motions stand, are present in the House and the motions are otherwise in order.

I have, up to now, received a list of selected cut motions as under:

#### Demand No. 22

Communist Group	561
Praja-Socialist Group	... 314

#### Demand No. 23

Communist Group 97, 564, 566, 570, 580.	
Praja-Socialist Group	93, 94.
National Democratic Group 90, 572, 581.	

#### Demand No. 24.

Communist Group	... 108
Praja-Socialist Group	... 106

**Shri Frank Anthony** (Nominated—Anglo-Indians): May I request that cut motion No. 323 may be included in that list?

**Mr. Speaker:** He can hand it over to the Secretary. That will save time.

I shall now place before the House all the Demands together.

#### DEMAND NO. 22—TRIBAL AREAS

**Mr. Speaker:** Motion is:

"That a sum not exceeding Rs. 4,00,54,000 be granted to the

\*Moved with the previous sanction of the President.